

**Cheating of job seekers in foreign countries**

587. SHRI RAMANAND YADAV:

SHRIMATI AMARJIT KAUR:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government are aware of the fact that large number of persons seeking jobs in the foreign countries, particularly in the Gulf countries are cheated by agents, fake agents and visa racketeers on the false promise of securing jobs for them;

(b) whether inter-State gangs of visa racketeers operating in the Capital and neighbouring States were arrested in 1980, 1981 and 1982; and

(c) if the answer to part (a) above be in the affirmative, what steps Government have taken to save the job seekers from exploitation by agents, fake agents, visa racketeers, officers of public undertakings working in foreign countries and officers of the Labour Ministry?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): (a) Government have received some complaints about cheating of emigrants and malpractices adopted by recruiting agents;

(b) Facts are being ascertained.

(c) A Bill on Emigration, which will provide adequate powers to the Government to regulate the activities of the Recruiting Agencies etc. and to check exploitation of Indian workers is in the final stages of consideration.

**Plight of workers of brick-kiln and stone quarries**

588. SHRI INDRADEEP SINHA:

SHRI SURAJ PRASAD:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that a commission appointed by the Supreme Court

to determine the conditions in Haryana and Delhi brick-kiln and stone quarries, has reported that all labour laws were violated in the employment of labour there and conditions akin to bonded labour existed there; and

(b) if so, what are the details in this regard and what action is being taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) and (b) Government are aware of the appointment of such a Commission by the Supreme Court and submission of report by the Commission to the Court. The report is under consideration of the Supreme Court and further action in the matter will depend upon the findings of the Court.

**Accidents in the Mines and Quarries**

589. SHRI INDRADEEP SINHA:

SHRI SURAJ PRASAD:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that there have been more deaths and number has gone up, due to accidents in the mines and quarries after the Delhi State Industrial Development Corporation took over the mines;

(b) if so, what is the number of accidents and details of compensation paid in each case with comparative figures before and after it was taken over respectively;

(c) whether these mines have been declared unsafe;

(d) whether the same old contractors are operating the mines and private truck operators are not paying the requisite Rs. 15 per trip to the Delhi State Industrial Development Corporation; and

(e) if so, what are the details in this regard and the action in the matter?